

ITEM NO.2

COURT NO.1

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. NO.6 OF 2013 IN

Petition(s) for Special Leave to Appeal (Civil) No(s).32118/2011

(From the judgement and order dated 30/08/2011 in WP No.254/2009
of The HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

M/S ANSAL PROPERTIES & INFRAS.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With appln(s) for stay and prayer for interim relief and
office report)

Date: 12/03/2013 This Petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Mr. Gopal Subramaniam, Sr. Adv.
Mr. S.M.A. Kazmi, Sr. Adv.
Ms. Mukti Chaudhry, AOR'
Mr. Sahil Chopra, Adv.

For Respondent(s) Mr. Sudhir Kulshreshtha, AOR
No.5

For R-6 Mr. Pradeep Misra, AOR

For R-4 Mr. Ranbir Singh Yadav, AOR
Mr. P. Kakra, Adv.
Ms. Anzu K. Varkey, Adv.

Mr. Vinay Garg, AOR (N/P)

For State of U.P. Mr. Gaurav Bhatia, AAG
Mr. Arvesh Kabra, Adv.
Mr. Adarsh Upadhyay, Adv.

UPON hearing counsel the Court made the following
O R D E R

On the prayer made on behalf of the petitioner, two weeks'
time is granted for filing rejoinder to the additional affidavit
filed on behalf of the U.P. Pollution Control Board.

Let it be listed immediately after two weeks.

|(Chetan Kumar)
|Court Master

|(Juginder Kaur)
|Assistant Registrar

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